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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 217/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Arvind Gaudana, IRP  
V/s.  
Indian Overseas Bank & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

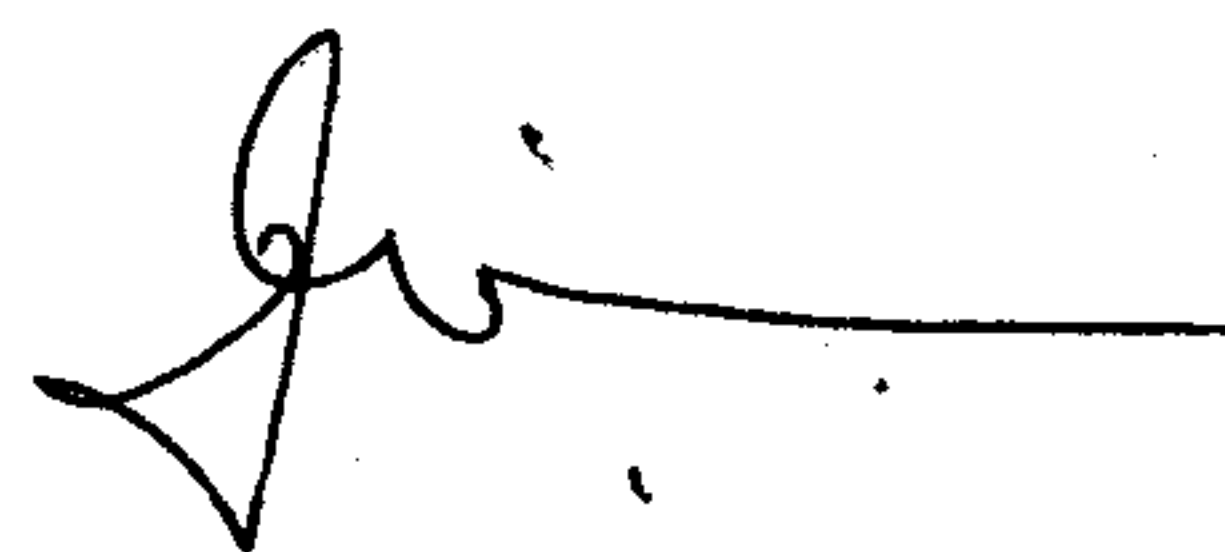
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2. DIPAK R. DAVE

ADVOCATE

RESPONDENT No.1



**ORDER**

None present for IRP. Learned Advocate Mr. Dipak Dave present for Respondent Madhya Gujarat Vij Company Limited.

Learned Advocate Mr. Dipak Dave filed Vakalatnama for Respondent (Madhya Gujarat Vij Company Limited).

For objection of Respondent, if any, and for hearing before admission.

List the matter on 08.08.2017 for objection, if any, and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.